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Sub-section (4):)

Government of India
Ministry of Works & Housing
(Nirmal Aur Aves Mantraelya)

New Delhi, dated the 18th June, 1975.

NOTIFICATION

1 August, 1975.

G.S.R. No. 858

In exercise of the powers conferred by clause (d) of sub-
section (2) of section 26 of the Delhi Urban Art
Commission Act, 1973 (1 of 1974), the Central Government hereby makes the
following rules, namely:

1. Short title and commencement:

(a) These Rules may be called the Delhi Urban Art Commission
(b) They shall come into force on the date of their publication in
the Official Gazette.

2. Definitions:

In these rules, unless the context other requires:

(a) "Act" means the Delhi Urban Art Commission Act, 1973 (1 of 1974).
(b) "Section" means a section of the Act.

3. Submission of annual report:

(a) The Delhi Urban Art Commission shall prepare and forward to the
Central Government an annual Report, giving a true and full account of its activities, during the previous year, within three months of the conclusion of the year to which it relates.

(Provided that the Central Government may, on sufficient cause shown by the Commission, allow it such further time as it thinks fit in the circumstances of the case to prepare and forward the annual report;)

(2) The annual report shall contain the particulars in respect of the matters specified below, namely:

I. Introduction.

II. Administration.

III. The Commission and its meetings.

IV. Office organisation.

V. Jurisdiction.

III. Statistical data about the number of proposals scrutinised
by the Commission, number of proposals approved without modifications,
number of proposals approved with modification and the number of
proposals pending with the Commission with the period of pendency.
The number and broad details of the proposals which have been exempted from the purview of the Commission under section 22 shall also be mentioned separately.

IV. Any other matters of significance,